# Before the Appellate Tribunal for Electricity

( Appellate Jurisdiction )

**Appeal No. 107 of 2011 &**
**I.A. No. 177 of 2011**

**Dated : 5th September, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Kinesco Power and Utilities P. Ltd. … Appellant(s)**

**Versus**

**K.S.E.R.C. & Anr. ….Respondent(s)**

**Counsel for the Appellant(s):** **Mr. Anand K. Ganesan & Ms. Swapna Seshadri**
**Counsel for the Respondent(s):** **Mr. M.T. George for KSEB**
**Mr. Ramesh Babu for R.1**

**ORDER**

**I.A. No. 177 of 2011**
(Appl. for stay)

Issue notice. Mr. Ramesh Babu takes notice on behalf of R.1 and Mr. George takes notice on behalf of R.2.

Post the matter on ***12.09.2011***. In the meantime, the learned counsel for the Respondent is directed to file the reply to I.A. after serving copy on the other side.

**( V.J. Talwar)**
**Technical Member**

**(Justice M. KarpagaVinayagam )**
**Chairperson**

**TS/KS**